

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA Nos. 131 & 132 of 2013 in**  
**DFR No. 2245 of 2012**

**Dated : 29<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Karnataka Power Transmission**  
**Corpn. Ltd. & Anr.**

**.....Appellant(s)**

**Versus**  
**M/s. Ugar Sugar Works Ltd. & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s): Mr. S. Sriranga

**ORDER**

It is noticed that the papers have not been served upon the Respondent.

Therefore, the learned counsel for the Applicant is directed to serve the copies of the Applications for Condonation of delay in the filing the Appeal as well as the Condonation of delay in refiling the Appeal to the Respondent.

Post the matter on **04.07.2013.**

**(Rakesh Nath)**  
**Technical Member**

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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**